

FIR No. 532/2020
PS MUNDKA
U/s 380/411 IPC
State Vs. Satpal Singh

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Satpal Singh.

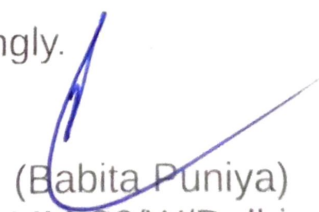
It is submitted on behalf of accused that he is in custody since 01.09.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. Reply filed by the IO perused.

Perusal of reply reveals that accused is the first offender and has no previous involvement or conviction record. Considering the overall facts and circumstances, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.


(Babita Puniya)
MM-06/W/Delhi

C.C. No. 9525/16
PS Hari Nagar

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PSE, therefore, put up the matter for the same on 15.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
08.09.2020

C.C. No. 9250/16
PS **MUNDKA**

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of summoning, however, none has joined the proceedings on behalf of the complainant.

Therefore, put up the matter for arguments on the point of summoning on 15.01.2021.

(Babita Punjya)
MM-06/W/Delhi
08.09.2020

FIR No. 135/2020
PS Mundka

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Court is convened through VC (CISCO Webex).

None for applicant.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. HR07-X-8531** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. HR07-X-8531** can be released to the registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

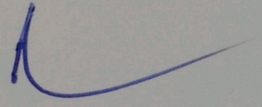
The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary

safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti.



(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 197/2020
PS Hari Nagar

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

None for applicant in person.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL2C-AK-5280** on Superdari.

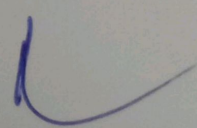
Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL2C-AK-5280** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary



safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 76/18
PS MUNDKA
New No. 7187/18

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, none has joined the proceedings on behalf of accused.

Accordingly, put up for arguments on the point of charge on 15.01.2021.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 48/19
PS **MUNDKA**
New No. 9170/19

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, none has joined the proceedings on behalf of accused.

Put up for arguments on the point of charge on 15.01.2021.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. OD-MU-000170/2020
PS MUNDKA
U/s 356/379/34 IPC
State Vs. Mohit

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Mohit.

It is submitted on behalf of accused that he is in custody since 29.08.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/W/Delhi

FIR No. OD-MU-000195/2020
PS MUNDKA
U/s 356/379/34 IPC
State Vs. Mohit

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Mohit.

It is submitted on behalf of accused that he is in custody since 29.08.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 488/17
PS Hari Nagar

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

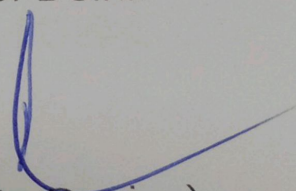
Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, take up the matter for the same on 15.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 158/17
PS MUNDKA
New Case No. 5049/18

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 15.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 415/18
PS Hari Nagar
New Case No. 2019/19

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

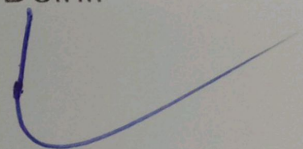
Present : Ld. APP for the State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of PE, therefore, put up the matter for the same on 15.01.2021 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/W/Delhi
08.09.2020

C.C. No. 8479/19
PS Hari Nagar

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : None.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Put up for consideration on 15.01.2021.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 634/15
PS MUNDKA

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Accused not produced from JC.

None for IO.

Court is convened through VC (CISCO Webex).

Process not issued due to lock down.

Previous order be complied with afresh for 15.01.2020.



(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 263/19
PS MUNDKA

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State.

Complainant alongwith Ld. Counsel Sh. Anil Bhardwaj.

Court is convened through VC (CISCO Webex).

Reply of IO received. Perused.

Copy supplied.

SHO concerned is directed to join the proceedings on 19.09.2020 at 12.30 PM.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present : Ld. APP for the State through VC.

Court is convened through VC (CISCO Webex).

Applicant in person.

Ld. Counsel for the applicant through VC.

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL10-CD-1954** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL10-CD-1954** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Jeet Singh Vs. State.**

The application stands disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/W/Delhi
08.09.2020

FIR No. 144/19
PS Hari Nagar

08.09.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Court is convened through VC (CISCO Webex) from residence office.

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State.

Accused is stated to be on police bail.

IO is present with case file.

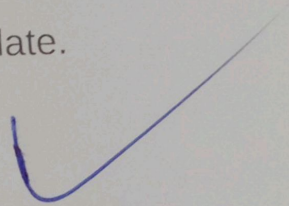
Charge sheet perused.

I take cognizance of the offence.

Let the matter be sent to the Lok Adalat scheduled for

20.09.2020.

Issue summons to the accused for the said date.



(Babita Puniya)
MM-06/W/Delhi
08.09.2020

State vs. Saheb Kumar

FIR No.516/2020

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for applicant.

Court is convened through VC (CISCO Webex).

Reply received. Perused.

Let articles, as per personal search memo, be released to the person entitled thereto as per rules on acknowledgement. Accordingly, the application is disposed of.

Copy of this order be given dasti.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.543/14
PS: Hari Nagar

08.09.2020

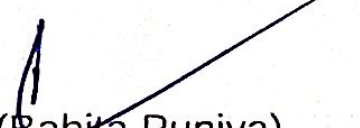
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter has already been settled between parties. Therefore, let court notice be issued to both the parties for NDOH.

Put up on 15.01.2021 for further proceedings.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.285/12
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

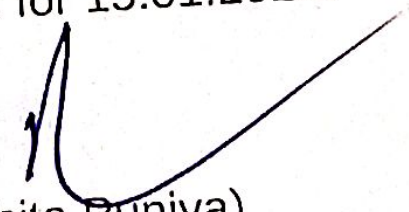
Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 15.01.2021.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.579/16

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 15.01.2021.

(Babita Raniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.514/16
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 15.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.261/16

PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is listed for arguments on the point of charge, however, none has appeared on behalf of accused. Therefore, matter stands adjourned.

Put up for arguments on the point of charge on
15.01.2021.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

(06.01.2020)

Earlier all the matters were adjourned either pursuant to the directions issued by the Honble High Court of Delhi from time to time and lay down. Now, vide office order no. 24140/2020 dated 31.07.2020, District Courts have been directed to take up all the cases filed before them through ~~electronic means~~ except the cases wherein evidence is to be taken.

Charge sheet received from the court of Lt. Dny MAA. It is checked and registered as per rules.

Present: Lt. DSP for State.

Accused persons are stated to be on police bail.

Court is convened through VC (CISCO Webex).

I have perused the charge sheet and the documents annexed with the charge sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let accused persons be summoned through IO with direction to appear either in person or through VC for 15.01.2021.

(B. Ma Puriya)
MAA-Officer District
Tis Hazari Courts/Delhi
06.01.2020

FIR No.671/15

PS: Mundka

08.09.2020

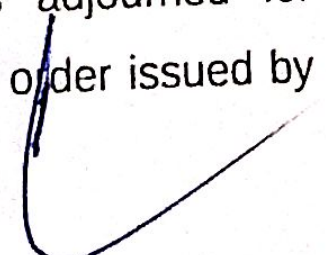
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 15.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.331/16
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 15.01.2021 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.92/11
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
None for accused persons.

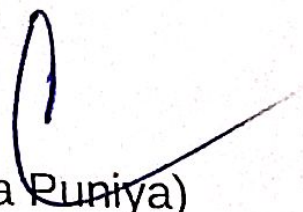
Court is convened through VC (CISCO Webex).

File perused.

Process not issued by the Ahlmad. He is warned to be careful in the future.

Let previous order be complied afresh for next date of hearing.

Put up on 23.09.2020 for purpose fixed.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

State vs. Mohit Bhardwaj

FIR No.431/2020

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ms. Joginder Tuli, Ld. Counsel for applicant/accused through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant/accused Mohit Bhardwaj under section 437 CrPC seeking regular bail.

It is submitted by the Ld. counsel for the accused that accused is running in J/C since 13.07.2020.

Per contra, bail application is strongly opposed by the learned APP for the State.

I have heard the arguments and perused the police file.

Considering the overall conspectus and circumstances particularly the custody period of accused and the current COVID-19 pandemic situation, I deem it fit to admit the accused **Mohit Bhardwaj** on bail on his furnishing bail bond in the sum of Rs.10,000/- with one sound surety in the like amount to the satisfaction of the Ld. Duty MM/concerned court on the following conditions:-

1. That the accused shall co-operate in the investigation; and
 2. That the accused shall not directly or indirectly make any
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inducement or threat to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer; and

3. That the accused shall not commit an offence similar to the offence of which he is accused or suspected of the commission of which he is suspect; and

4. That he shall not take undue advantage of liberty or misuse the liberty; and

5. That he shall not change his residence without prior permission of this Court; and

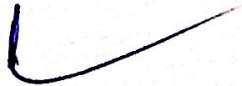
6. After filing of charge sheet in the court, the accused shall remain present before the court on each and every date fixed for hearing of the case. If he wants to remain absent, then he shall take prior permission of the court and in case of unavoidable circumstances for remaining absent, he shall immediately give intimation to the court and request that he may be permitted to be represented through counsel and he will not dispute the identity of the accused in the case.

It is made clear that if the accused/applicant commits breach of any of the above conditions, the bail granted to him shall be liable to be cancelled.

Any observation made herein shall have no bearing on the merits of the case.

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent, Tihar Jail for compliance/information.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

State vs. Vicky Das

FIR No.557/19

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused Sakvir Khan produced from Jail No.1, Tihar Jail through VC.

Accused Vicky Das not produced from JC.

Mohd. Illyas, Ld. Counsel for both accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Concerned Jail Superintendent is directed to produce both accused persons on NDOH.

Put up for scrutiny of documents/committal proceedings on 22.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

Application
FIR No.163/12
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Application in person with counsel.

Court is convened through VC (CISCO Webex).

Heard. Application perused.

At request, put up for further proceedings on

20.10.2020.

(Babita Punliya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.346/2020
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Anirudh Bhardwaj, Ld. Counsel for applicant
alongwith AR.

Court is convened through VC (CISCO Webex).

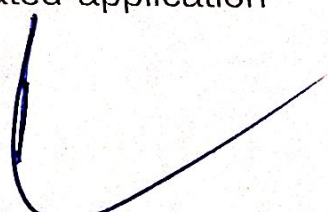
Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.HR63-E-9090** on Superdari.

Ld. Counsel seeks some time to address the arguments on the abovesaid application.

Heard. Allowed.

Jail Superintendent is directed to produce the accused on NDOH through VC.

Put up for arguments on the above stated application on 22.09.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.391/2020
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Complainant with counsel Sh. B. Khan in person.

Court is convened through VC (CISCO Webex).

Heard. Application perused.

Let IO be summoned with direction to appear in person alongwith case diary for NDOH.

Put up for further proceedings on 28.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for applicant.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no.DL4S-DA-3044** on Superdari.

It is stated by the Ld. Counsel that vehicle is of the victim and vehicle was insured at the time of accident.

Heard. Reply perused.

As per reply, IO has no objection, if the **vehicle bearing no.DL4S-DA-3044** is released to the registered owner/rightful owner.

Heard. Application perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat (A.I.R.2003 S.C.638)** and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no.DL4S-DA-3044** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let **vehicle bearing no.DL4S-DA-3044** be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the **vehicle bearing no.DL4S-DA-3044** should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The application stand disposed of accordingly.
Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

Application
FIR No.397/2020
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Diwakar Sharma, Ld. Counsel for applicant.

Court is convened through VC (CISCO Webex).

Heard. Application perused.

Let notice of this application be issued to complainant/victim and IO for NDOH.

Put up for further proceedings on 10.09.2020 at 12:30 pm.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

E-FIR No.010887/18

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 15.01.2021.

(Babita Puniya)

MM-06/Vest District
Tis Hazari Courts/Delhi
08.09.2020

State vs. Aseem Gupta etc.

FIR No.92/11

PS: Hari Nagar

08.09.2020

File taken up again at joint request of both counsels.

Present: Ld. APP for State.

Sh. Harvinder, Ld. Counsel for accused persons through VC.

Sh. Kuldeep Mansukhani, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

It is stated by both counsels that they want to address the arguments physically.

Heard. Allowed.

At joint request, date is changed to 19.10.2020.

Earlier date stands canceled.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused produced from Jail No.9 through VC.

Complainant through whatsapp video call.

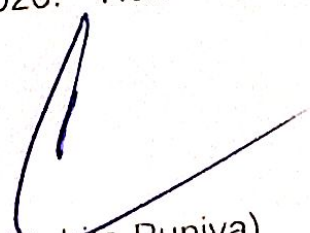
Court is convened through VC (CISCO Webex).

It is stated by the complainant that he has received claim from insurance company.

Heard. File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence. Further perusal of file reveals that accused is running in JC since date of his arrest. Therefore, keeping in view overall conspectus of the case, I deem it fit to admit the accused **Vimanshu Sharma** on bail on his furnishing bail bond in the sum of Rs.5,000/- with one sound surety in the like amount. Bail bond not furnished.

Put up for PE on 06.10.2020. Rehnumai on 22.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.483/2020
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Sh. Satyawar Mor, Ld. Counsel for applicant/accused.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide bail application filed on behalf of accused.

After some arguments, Ld. Counsel wishes to withdraw the present application.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

Poonam Devi vs. Mohd. Akbar

CT No.5811/16
PS: Uttam Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to the complainant with direction to appear in persons or through VC on NDOH.

Put up on 29.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

Syndicate Bank vs. Tarun Kumar

CT No.18308/16

PS: Ullam Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 20.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to the complainant with direction to appear in persons or through VC on NDOH.

Put up on 29.09.2020.

(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

Kavita vs. DDU Hospital

CT No.3746/19
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for complainant.

Court is convened through VC (CISCO Webex).

Ld. Counsel has filed a copy of judgement passed by Hon'ble High Court of Delhi and requested for virtual hearing.

Heard.

At request, put up on 19.09.2020 for purpose fixed through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.430/2020

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

File taken up today on an application seeking preponment the matter.

Present: Ld. APP for State.

Sh. Ankit Tyagi, Ld. Counsel for applicant.

Court is convened through VC (CISCO Webex).

Heard. Application perused.

At request, put up on 18.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Applicant in person with counsel.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide application seeking permission to sell the vehicle bearing registration no.DL1R-TB-2715.

After some arguments, applicant wishes to withdraw the present application.

Heard. Allowed.

Accordingly, application stands dismissed as withdrawn.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.225/19
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

Explanation received from SHO concerned.

Put up for consideration on 15.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.464/17
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

At 04:00 pm.

Present: Ld. APP for State.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Put up on 14.09.2020 for purpose fixed.

(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

Sarita Dhiman vs. Joginder Kumar

CT No.2231/2020

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. Counsel for complainant.

Court is convened through VC (CISCO Webex).

Ld. Counsel seeks some more time to address the arguments on the application under section 156(3) Cr.P.C.

Heard. Allowed.

At request, put up on 03.10.2020 for arguments on the above stated application.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.339/18
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to complainant through whatsapp for NDOH.

Put up for further proceedings on 09.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.319/2020
PS: Mundka

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

Accused persons stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Jail Superintendent is directed to produce accused persons on NDOH through VC.

Put up on 22.09.2020 for further proceedings through

VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.968/15
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Closure report filed. It be checked and registered as

per rules.

Present:

Ld. APP for State.

IO in person.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Let court notice be issued to complainant Ashwani for

15.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.725/14
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed alongwith an application seeking condonation of delay in filing challan. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused Ram Lal is stated to be on police bail.

Accused Mohd. Sharif is stated to be on "without arrest".

Heard. Application and file perused.

Let notice of abovesaid application seeking condonation of delay in filing the challan be issued to the complainant as well as to the proposed accused for NDOH i.e. 15.01.2021.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.223/17
PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused is stated to be on court bail.

Heard. File perused.

Put up for consideration on 23.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020

FIR No.430/2020

PS: Hari Nagar

08.09.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused persons are stated to be in JC.

Heard. File perused.

Put up for consideration on 23.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
08.09.2020